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(2024) 11 SIK CK 0062 Sikkim High Court

Case No: Writ Petition (C) No. 35 Of 2022

Karma Sonam Bhutia APPELLANT

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Union Of India & Ors. RESPONDENT

Date of Decision: Nov. 26, 2024

Hon'ble Judges: Bhaskar Raj Pradhan, J

Bench: Single Bench

Advocate: Kazi Sangay Thupden, Prerana Rai, Som Maya Gurung, Sangita Pradhan, Natasha Pradhan, Sittal Balmiki, Sujan Sunwar, N. Rai, Senior, Tara Devi Chettri

Judgement

Bhaskar Raj Pradhan, J

1. The learned Senior Counsel appearing for the respondent nos. 5 and 6 submits that efforts of reconciliation have paved the way for the respondent

no.5 to go back and stay with the petitioner. Both the learned counsel for the affected parties submits that family mediation is underway to resolve

their differences and opportunity must be given to settle their differences. The submission made by the learned counsel is fair.

2. List this matter after the ensuing winter vacation before which date it is hoped that disputes or differences arising within the family shall be

effectively resolved within the family.